

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Contempt Case (AT) No. 12 of 2019 in  
Company Appeal (AT) No. 220 of 2017**

**IN THE MATTER OF:**

**R.P. Khosla**

**...Appellant**

**Versus**

**Rishi Sood (Adv) & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Deepak Khosla, Advocate**

**For Respondents:**

**ORDER**

**14.08.2019:** Learned counsel for the Petitioner referring to the sub Section 424 of Companies Act r/w Section 195 and Section 340 (2) of Chapter XVI of the Code of Criminal Procedure submitted that on facts and circumstances this court has jurisdiction to punish the Contemnor/ Respondent for alleged contempt committed by them.

Let notice be issued on Respondents to decide whether to initiate any proceedings for contempt and perjury against them or not. Requisites along with process fee be filed by 16.08.2019.

Post the case 'for admission' before first bench along with Contempt Petition (AT) No. 05 of 2019 in Company Appeal (AT) No. 36,43-47 of 2016 on **23<sup>rd</sup> September, 2019 at 2.00 P.M.**

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Bansilal Bhat]  
Member (Judicial)